

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
IN**

Original Application No. 219 of 2021

E.S. Senthilvel,

...Applicant

Vs.

The Commissioner, Greater Chennai Corporation
and Others.

...Respondents

**STATUS REPORT BY GREATER CHENNAI CORPORATION
IN O.A. No. 219 OF 2021**

I, Gagandeep Singh Bedi, S/o. Dr. T.S. Bedi, Sikh, aged about 54 years, Principal Secretary/Commissioner, Greater Chennai Corporation having office at Ripon Building, Chennai – 600 003, do hereby solemnly affirm and sincerely submit as follows:

1. I am working as the Principal Secretary/Commissioner in the Greater Chennai Corporation and hence I am well acquainted with the facts and circumstances of the case and I am filing this affidavit on behalf of the Commissioner, Greater Chennai Corporation.

2. I respectfully submit that Mr. E.S. Senthilvel residing at No.25, Vellar Street, Puliyur, Kodambakkam, Chennai – 600 024, filed

the above application before the National Green Tribunal in. O.A No. 219 of 2021 with the prayer as such:

- a) *An order directing the 1st Respondent to remove the shredding machine and the other temporary constructions put for the purpose of utilising the shredding machine, near the Noon Meal Centre in Sy. No.204, Vellalar Street, Kodambakkam, Chennai – 600 024.*
- b) *An order of injunction restraining the 1st Respondent or its men, servants, agents from in any manner cutting down the 18 trees situated inside the land in Sy.No. 204, Vellalar Street, Kodambakkam, Chennai – 600 024.*
- c) *An order directing the 1st Respondent to redevelop the land into a play area and restore the playing equipments in the land situated in Sy.No. 204, Vellalar Street, Kodambakkam, Chennai – 600 024.*

3. I respectfully submit that the Hon'ble National Green Tribunal passed an order dated 11.02.2022 in O.A. No. 219 of 2021, filed by Mr. E.S. Senthilvel as follows:-

“...8. So under such circumstances, we record the submission made by the learned counsel appearing for the Greater Chennai Corporation that at present they are not doing any activity of shredding or even composting in that area and they will do the same only after getting necessary orders from the Tribunal.

9. In the meantime, we direct the Commissioner – Greater Chennai Corporation to file an action taken report or nature of action taken on the basis of the directions given by the Tamil Nadu Pollution Control Board by their letter dated 24.01.2022, so that if they have decided to shift the facility to some other place in order to protect the health of the young children of tender age who are attending the Anganvadi in that area and who are provided food under the noon meal scheme to the Anganvadi children and also considering that the facility also will prevent the children of tender age from using the open area for their playing and other activities.

10. The Commissioner – Greater Chennai Corporation is directed to file a report as directed by this Tribunal before the next hearing date, so that the application can be disposed of by giving appropriate direction...”

4. I respectfully submit that based on the orders of the Hon'ble National Green Tribunal on 11.02.2022, the Pulverizer machine for shredding Bio-Degradable waste and Material Recovery Facility (MRF) have been vacated from Vellalar Street in Division – 112 on 02.02.2022 and shifted to Turn Bull Road Park in Division – 122.

5. I respectfully submit that there is no facility or shredding machine functioning at Vellalar Street in Division – 112 and photos have been enclosed along with this report for your kind reference.

It is therefore respectfully prayed that this Hon'ble Court to be pleased to pass such other further order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Solemnly affirm that Chennai)
On this the 7th day of March 2022)
And signed his name in my presence)

Before Me  5/5
A.S.G. (22.9/2019)
Advocate::Chennai 119 Add Law Chambers, High Court
Chennai - 600 016

PRINCIPAL SECRETARY /
COMMISSIONER
GREATER CHENNAI CORPORATION

**NATIONAL GREEN TRIBUNAL
CHENNAI :: (SOUTHERN ZONE)**

O. A. No. 219 of 2021

STATUS REPORT

**M/s. P.T. Ramadevi
Enroll No.1732/2000**

COUNSEL FOR RESPONDENT

No. of Crms.:
Page No.:







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